

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT  
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Parvesh Jain and Others

CC/R. No. 175/2019

01.07.2020

Present: Sh. Praneet Sharma, Id. Sr.PP for CBI.

It is informed by the Reader that scanned copy of the charge-sheet is available. IO has not joined Video Conference. Notice be issued to the IO for serving scanned copy of the charge-sheet to the Prosecutor and the Id. Counsel(s) for accused.

Let notices be also issued (through email or WhatsApp only) to Ld. Counsel(s) for the parties with the following directions :

- i) To give their consent that they are agreeable for hearing/final disposal of the matter through their written submissions/video conference;
- ii) In the eventuality that ld.counsel(s), or any one of the, are not inclined for video conference arguments/hearing and they are not willing for disposal of application/case even on written submissions, the case shall stand adjourned with the other **en block** cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

List the matter for further proceedings on **05.08.2020**.

A copy of this order be sent alongwith the notice to the ld.counsel for the parties.

  
(NIRJA BHATIA)  
Special Judge (PC Act) CBI-03,  
RADC/New Delhi /01.07.2020